

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 226- IA/70(AHM) 2024
In
CP(IB) 5 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Hero Fincorp Ltd

.....Applicant

V/s

Steel Konnect (India) Pvt Ltd

.....Respondent

Order delivered on 06/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Harmish Shah, Adv.

For the Respondent :

ORDER

IA/70(AHM) 2024

This is an application filed under Section 60(5) of 2016 r/w. Reg. 33 & 34 of IBBI Reg, 2016 by Statutory Auditor seeking appropriate directions in relation to the pending / outstanding professional fees / remuneration of Rs.3,54,000/- (Rupees Three Lakh Fifty-Four Thousand Only) and also to direct to bear the legal expenses of Rs. 30,000/- for filing this present Application;

Let notices be issued to the Respondents returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondents are directed to file reply within a two weeks from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 18.03.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)